

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 807 of 2000

New Delhi, this the 5th day of February, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Mahipal S/o Shri Mange Ram
J-555, Mandir Marg,
Opposite Kalibari,
New Delhi

(14)
-APPLICANT

(By Advocate: Shri H.C. Sharma)

VERSUS

Union of India, through

Secretary
Ministry of Rural Development
Department of Rural Development
Krishi Bhawan,
New Delhi

-RESPONDENT

(By Advocate: Shri K.K. Patel)

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

In this OA, applicant is seeking a direction to the respondents to confer temporary status upon him in accordance with Government of India Scheme 10.9.93 since he has completed more than 206 days of service in respondents' office observing five days week.

2. Respondents are opposing the applicant's claim on the ground that Scheme dated 10.9.93 was only a one-time measure and was not a continuous one and, therefore, the applicant was not entitled for conferment of temporary status since on the date of issue of O.M., he was not under the employment of respondents. However, I am of the opinion that this contention of respondents has no merits and the Scheme dated 10.9.93 is a continuous one and is still applicable.

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3. I, therefore, allow the OA and direct the respondents to consider applicant for conferment of temporary status and pass a speaking order within a period of two months from the date of receipt of a copy of this order. If any grievance still survives, applicant will be at liberty to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.

Kuldeep
(KULDIP SINGH)
MEMBER(JUDL)

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